

12.28½ hrs.

## MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 24th March, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 24th March, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.29 hrs.

COMMITTEE OF PRIVILEGES  
FOURTH REPORT

**Shri S. V. Krishnamoorthy Rao** (Shimoga): I beg to present the Fourth Report of the Committee of Privileges.

12.29½ hrs.

## ESTIMATES COMMITTEE

NINETY-SIXTH AND NINETY-SEVENTH  
REPORTS

**Shri A. C. Guha** (Barasat): I beg to present the Ninety-sixth and Ninety-seventh Reports (Parts I and II) of the Estimates Committee on the Ministry of Transport—Bombay Port.

12.29½ hrs.

JOINT COMMITTEE ON OFFICES  
OF PROFIT  
FOURTH REPORT

**Shri G. N. Dixit** (Etawah): I beg to present the Fourth Report of the Joint Committee on Offices of Profit.

12.29¾ hrs.

COMMITTEE ON PUBLIC  
UNDERTAKINGS

## Twenty-third Report

**Shri K. N. Pande** (Hata): I beg to present the Twenty-third Report of the Committee on Public Undertakings on Indian Airlines Corporation, New Delhi.

12.30 hrs.

## ELECTION TO COMMITTEE

**The Deputy Minister in the Ministry of Education (Shrimati Sowndaram Ramachandran):** On behalf of Shri Chagla, I beg to move:

"That in pursuance of sub-section (1) (xii) of section 19 of the Visva-Bharati Act, 1951, read with clause (5) of Statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati for the next term."

**Mr. Speaker:** The question is:

"That in pursuance of sub-section (1) (xii) of section 19 of the Visva-Bharati Act, 1951, read with clause (5) of Statute 10 of